

In the National Company Law Tribunal, Jaipur

IA No. 29/44(2)/JPR/2018

IB -357(ND)/2018

TA No. 89/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Kushal Trading Company Applicant/Petitioners

VS.

M/s Modern Thread India Ltd.Respondent

Order delivered on 07.09.2018


Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Nitesh Srivastava, Adv.

For Respondent(s) : Raunak Bapna, Adv.

ORDER

Learned counsel for the petitioner is present. Learned counsel for the Corporate Debtor is also present and it is represented by learned counsel for the petitioner that in view of the settlement arrived at between the parties, petitioner may be permitted to withdraw this petition filed against the Corporate Debtor. Taking into consideration, the said representation of learned counsel for the petitioner as well as Rule 8 of IBBI (AAA) Rules, 2016, this petition stands dismissed as withdrawn. Let the file be consigned to records.


(R. Varadharajan)
Member (Judicial)